

STATEMENT SHOWING ACTION TAKEN BY
GOVERNMENT ON VARIOUS ASSURANCES,
PROMISES AND UNDERTAKINGS
GIVEN BY MINISTERS DURING VARIOUS
SESSIONS OF THIRD LOK SABHA.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—

- (i) Supplementary Tenth Session, 1964.
Statement No. I.
- (ii) Supplementary Ninth Session, 1964.
Statement No. III.
- (iii) Supplementary Seventh Session, 1964.
Statement No. VIII
- (iv) Supplementary Sixth Session, 1963.
Statement No. XI.
- (v) Supplementary Fourth Session, 1963.
Statement No. XV
- (vi) Supplementary Third Session, 1962-63.
Statement No. XVI

[Placed in Library. See No. LT-3730/64 to LT-3735/64].

STATEMENT REGARDING BREAK-UP OF
COST STRUCTURE OF ESSENTIAL
COMMODITIES

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table a statement regarding break-up of cost structure of essential commodities.
[Placed in Library. See No. LT-3736/64].

MADHYA PRADESH COARSE GRAINS
(EXPORT CONTROL) ORDER, 1964

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of the Madhya Pradesh Coarse Grains (Export Control) Order, 1964, published in Notification No. G. S. R. 1811, dated the 18th December, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955
[Placed in Library. See No. LT-3737/64].

MEDICINAL AND TOILET PREPARATIONS
(EXCISE DUTIES) AMENDMENT
RULES, 1964 ETC.

Shri B. R. Bhagat: Sir, on behalf

of Shri Rameshwar Sahu, I beg to lay on the Table—

(1) a copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules, 1964, published in Notification No. G.S.R. 1702 dated the 5th December, 1964, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-3738/64].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:

- (i) G. S. R. 1743 dated the 7th December, 1964.
- (ii) G.S.R. 1751 dated the 12th December, 1964.
- (iii) G.S.R. 1752 dated the 12th December, 1964.
- (iv) G.S.R. 1753 dated the 12th December, 1964.
- (v) G.S.R. 1754 dated the 12th December, 1964.
- (vi) G.S.R. 1755 dated the 12th December, 1964.

[Placed in Library. See No. LT-3739/64].

(3) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Excise Duties Export Drawback (General) Rules, 1960:

- (i) G.S.R. 1756 dated the 12th December, 1964.
- (ii) G.S.R. 1757 dated the 12th December, 1964.
- (iii) G.S.R. 1758 dated the 12th December, 1964.
- (iv) G.S.R. 1759 dated the 12th December, 1964.
- (v) G.S.R. 1760 dated the 12th December, 1964.